

SHRI R. VENKATARAMAN: I do not have the information immediately available with me. But I wish to tell the hon. Members that this is a proposition which none of us will accept, that merely because the deposits are raised in a particular place, the deposits received there must be invested in that particular place or in that particular State.

All that I would say is that the investment will depend on the viability of the projects, the needs of the places and the schemes that are put forward. That is why I say, if the worthwhile schemes have not been accepted, it is a matter which can be taken up with the Reserve Bank of India. But I quite agree that the needs of every State, not only Punjab, must be met whenever they want funds for viable projects and viable schemes. While I cannot subscribe to the proposition that the deposits raised in a particular area or a particular State should be available for that particular State, I endorse his appeal that sufficient funds should be made available for meeting the needs of a particular State, including the State of Punjab.

I have nothing more to add and I request the House to accept the Budget.

MR. DEPUTY-SPEAKER: I shall now put the Demands for Grants in respect of Punjab to the vote of the House.

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Punjab, on account, for or towards defraying the charges during

the year ending on the ^{31st day} first day of March, 1981 in respect of the heads of demands, entered in the second column thereof against Demands Nos. 1 to 41.

The motion was adopted.

MR. DEPUTY-SPEAKER: I shall now put the supplementary Demands for Grants in respect of Punjab to the vote of the House.

The question is:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Punjab, to defray the charges that will come in course of payment during the year ending on the 31st day of March, 1980 in respect of the following demands entered in the second column thereof—

Demands Nos. 1, 3, 4, 7 to 11, 13, 15, 17, 19 to 22, 24, 32 to 41.

The motion was adopted.

13.32 hrs.

PUNJAB APPROPRIATION (VOTE ON ACCOUNT) BILL*, 1980

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1980-81.

SHRI R. VENKATARAMAN: I introduce the Bill.

MR. DEPUTY-SPEAKER: The question is:

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[Mr. Deputy-Speaker]

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1980-81."

The motion was adopted.

SHRI R. VENKATARAMAN: I introduce† the Bill.

I beg to move‡:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of financial year 1980-81, be taken into consideration.

MR. DEPUTY SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1980-81, be taken into consideration.

The motion was adopted.

MR. DEPUTY-SPEAKER: We shall now take up the clauses.

The question is:

"That clauses 2 and 3 and the schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill. Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI R. VENKATARAMAN: move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

PUNJAB APPROPRIATION BILL*
1980

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to authorise payment an appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1979-80.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1979-80."

The motion was adopted.

SHRI R. VENKATARAMAN: I introduce† the Bill.

*Published in Gazette of India Extraordinary Part II, section 2, dated 18-3-80.

†Introduced moved with the recommendation of the President.

‡Introduced with the recommendation of the President